

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3781
ANSWERED ON:19.04.2010
SEZS UNDER FOREIGN TRADE ACT
Rao Shri Nama Nageswara

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has brought/proposed to bring the Special Economic Zones (SEZs) under the Foreign Trade (Development and Regulation) Act;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether any assessment has been made about the impact of bringing SEZs under the act on the growth and performance of SEZs in the country;
- (d) if so, the details thereof and the response of the Government thereto; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (e): Special Economic Zones are administered under the Special Economic Zones Act, 2005 and rules made there under. In exercise of powers conferred by Section 21 of the Special Economic Zone Act, 2005, Notification has been issued specifying the acts or omissions punishable under the Foreign Trade (Development & Regulation) Act, 1992 as notified offences for the purpose of the Special Economic Zones Act, 2005.